

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA
UNSTARRED QUESTION NO. 3924
TO BE ANSWERED ON 27.03.2017

Anti-ragging Regulations

3924. ADV. M. UDHAYAKUMAR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the University Grants Commission has amended the anti-ragging regulation;
- (b) if so, the details thereof;
- (c) whether the students could henceforth be expelled for ethnic, regional, linguistic insults on campuses; and
- (d) if so, the details thereof?

A N S W E R

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DR. MAHENDRA NATH PANDEY)

(a): Yes, Madam.

(b): UGC has amended the UGC Regulations on Curbing the menace of Ragging in Higher Educational Institutions, 2009 on 29th June, 2016 which adds following to the definition of ragging:-

“Any act of physical or mental abuse (including bullying and exclusion) targeted at another student (Fresher or otherwise) on the ground of colour, race, religion, caste, ethnicity, gender (including transgender), sexual orientation, appearance, nationality, regional origins, linguistic identity, place of birth, place of residence or economic background.”

(c) & (d): Yes, Madam. As per the Para 9 of UGC Regulations on Curbing the menace of Ragging in Higher Educational Institutions, 2009, students can be expelled for ethnic, regional, linguistic insults on campuses. These Regulations are available on UGC Website www.ugc.ac.in.
